



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 31ST DAY OF JANUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

WRIT PETITION NO. 9537 OF 2025 (GM-RES)

BETWEEN:

1. SRI.RAJA BAGMANE
MANAGING DIRECTOR
BAGMANE DEVELOPERS PVT LTD
AGED ABOUT 63 YEARS,
S/O CHANDREGOWDA
5TH FLOOR, B BLOCK,
LAUREL BUILDING
C V RAMAN NAGAR,
BANGALORE - 560 093
(INCORPORATED UNDER COMPANIES ACT 1950)

 2. SRI D V RAMAKRISHNA
DIRECTOR,
BAGMANE DEVELOPERS PVT LTD
AGED ABOUT 54 YEARS
S/O VENKATARAMANAPPA,
5TH FLOOR, B BLOCK,
LAUREL BUILDING
C V RAMAN NAGAR,
BANGALORE - 560 093
(INCORPORATED UNDER COMPANIES ACT 1950)
...PETITIONERS
- (BY SRI. BIPIN HEGDE, ADVOCATE FOR
SRI. KIRAN J., ADVOCATE)





AND:

1. STATE OF KARNATAKA
THROUGH THE YELAHANKA POLICE STATION
REPRESENTED BY ITS PUBLIC PROSECUTOR
HIGH COURT OF KARNATAKA
BANGALORE - 560 001

2. SMT.ANITHA S
D/O THYAMMA
AGED ABOUT 40 YEARS
ALALLASANDRA,
GKVK POST,
YELAHANKA,
BENGALURU CITY
KARNATAKA - 560 065

...RESPONDENTS

(BY SRI. VINAY MAHADEVAIAH, HCGP FOR R1;
SRI. RAKSHITH GOWDA K.S., ADVOCATE FOR R2)

THIS WP IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA AND SECTION 528 OF BHARATIYA NYAYA SANHITA, 2023 PRAYING TO QUASH THE COMPLAINT DATED 07/01/2025 FILED BY THE RESPONDENT NO.2 WITH R1 POLICE (ANNX-A). b) DIRECTION TO QUASH FIR BEARING CRIME NO.0005/2024 DATED 03/01/2024 FILED BY R1 HEREIN ON THE FILE OF ADDL. CHIEF METROPOLITAN MAGISTRATE BENGALURU DISTRICT (ANNX-B).

THIS PETITION, COMING ON FOR PRELIMINARY HEARING IN 'B' GROUP, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

ORAL ORDER

The petitioners are before this Court calling in question the registration of a crime in Crime No.5/2024 registered for offences punishable under Sections 506, 34, 504, 447 and 114 of the IPC.

2. Heard Sri. Bipin Hegde, learned counsel appearing for the petitioners, Sri. Vinay Mahadevaiah, learned HCGP appearing for respondent No.1, Sri. Rakshith Gowda K.S., learned counsel appearing for respondent No.2 and have perused the material on record.

3. During the pendency of these proceedings, it transpires that the parties to the *lis* have entered into a settlement and have placed on record such settlement along with an affidavit. The affidavit so filed reads as follows:

"AFFIDAVIT

I, Smt. Anitha S, W/o Sri.Loaknath.K, aged about 41 years, residing at Allalassandra, GKVK Post, Yelahanka, Bengaluru, Karnataka, do hereby solemnly affirm on oath and state as follows:-



01. I affirm that I have settled the matter out of court with the Petitioners and have executed documents to that effect. In view of the same, I do not wish to pursue the FIR and the FIR may be quashed as withdrawn.

02. I state and affirm that the Family of Late Nanjappa had disagreement with respect to the sharing of their properties. One Smt. Yashoda family member of Late. Nanjappa filed OS No.26016/2014 for Partition of the properties bearing Sy No.25, 57, 58/1, 109, 23, 107/2 situated at Allalassandra, Bengaluru against the other family members before the Addl. City Civil and Sessions Court, Mayo Hall at Bengaluru. The Petitioner had entered into Joint Development agreement with some of the family members with respect to SY No.58/1, 23 at Allalassandra.

03. I further affirm that Smt. Yeshodha, the Plaintiff in OS No.26016/2014 filed an Interim application for Temporary injunction which was granted by the Hon'ble City Civil & Sessions Court of Mayo Hall, at Bangalore vide order dated 1 April, 2023 in respect of the A suit schedule property of the suit.

04. I further affirm that thereafter I, arrayed as Defendant No.8 (a) in OS No.26016/14 and filed an application under order 39 Rule 2 (a) for disobedience of the order of the court before the Hon'ble court for violation of the interim order dated 1 April, 2023. Enquiry was conducted by the Hon'ble court and the Application for contempt was converted into contempt petition bearing Misc No.25023/2024 on 18-3-2024.

05. I further affirm that I lodged police complaint on 3.1.2024 before the Yelahanka police and the said police registered FIR against the Petitioners herein in Crime No.0005/2024 for the offence punishable Under Section 506, 34, 504, 447, 114 of IPC. i.e., against the directors of Bagmane Developers Pvt Ltd, Sri.Raja Bagmane and D.V Ramakrishna. The police complaint was filed on the ground that work was carried out in the Sy No.23 and 58/1 by violating the interim order of injunction.

06. I further affirm that, subsequently there was a compromise between the parties and the Bagmane



Developers Private Ltd entered into a compromise/settlement with me and others in respect of property bearing SY No.58/1, 23 of Allalassandra, Yelahanka, Bangalore. In view of the compromise/settlement I decided take back all my allegations.

07. I further affirm that I do not wish to pursue the aforesaid FIR and the FIR may be quashed as withdrawn and not pressed.

WHEREFORE, the FIR in bearing Crime No. 0005/2024 dated 3.01.2024, on pending file of 37 Additional Chief Judicial Magistrate at Bengaluru, FIR may be quashed as not pressed in the interest of justice and equity.

Whatever the contents of this affidavit are true and correct to the best of my knowledge, information and belief.

Verified and signed at Bengaluru on this the 3rd day of February 2026."

4. In the light of the settlement arrived at between the parties quoted *supra* and offences not being against the State, I deem it appropriate to accept the affidavit and terminate the proceedings against these petitioners in the subject petition.

5. For the aforesaid reasons, the following:

ORDER

i. Writ Petition stands disposed.



- ii. Proceedings in Crime No.5/2024 pending before the Additional Chief Metropolitan Magistrate, Bengaluru District, *qua* these petitioners stand quashed.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

SJK
List No.: 1 Sl No.: 74
CT:SG